

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
IB-1017/ND/2020

IN THE MATTER OF:

M/s. A One Greenfield Pvt. Ltd.

...PETITIONER

Vs.

M/s. RSJ Developers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 11.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. P. Nagesh, Mr. Harshal
Kumar, Mr. Shivam Wadhwa,
Advocates.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. The Learned Counsel for the Financial-creditor has submitted that the Corporate-debtor has approached the Financial-creditor and prayed for some time to pay the dues, therefore, the Learned Counsel for the Financial-creditor has prayed for grant of time in this matter. At the request of the Learned Counsel for the Financial-creditor, matter is adjourned to 15.01.2021

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)